

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/MP/2024 along with IA No. 64/2025

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the PPA dated 25.7.2013 executed between the Petitioner and PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as order dated 14.5.2019 passed in Petition No. 77/MP/2018.

Petitioner : TRN Energy Private Limited

Respondent(s) : UPPCL and 7 others

Date of hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugu Gupta Mishra, Advocate, TRNEPL
Ms. Vanshika Saraf, Advocate, TRNEPL
Shri Praveen Kataria, TRNEPL
Shri Satish Kumar Sharma, TRNEPL
Shri Gyan Prakash Gupta, TRNEPL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL
Shri Kunal Kashyap, Advocate, UPPCL
Shri Rishabh Bharadwaj, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC
Ms. Himani Dutta, NLDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the matter is Part-heard and listed for hearing the rejoinder submissions of the Petitioner. Thereafter, the learned counsel for the Petitioner advanced detailed rejoinder submissions.

2. The learned counsel for the Respondent, UPPCL, made rebuttal submissions and sought liberty to file a written note of submissions.

3. The Commission, after hearing the learned counsels for the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **2.6.2026**:



- a) Clarify the factual basis on which power has been supplied to Chhattisgarh Discom through Short Term Open Access, despite Clause:4.1.1(iv) of the Chhattisgarh PPA contemplating supply through LTOA, and state whether such supply was pursuant to any consent, direction, approval, scheduling arrangement, or mutual understanding with Chhattisgarh Discom;
- b) Clarify whether it is declaring/ punching the Total Plant Declared Capacity in the RLDC's WBES portal in accordance with the prevailing regulatory framework, wherein the generating station is required to declare its DC in WBES and the concerned beneficiaries are required to punch their requisitions and revisions;
- c) Furnish the Plant Declared Capacity data, as available in the records of the concerned RLDC/ WBES portal, for all 96 time-blocks for the following dates:

S. No.	Date	Data to be furnished (Total Plant DC and DC declared to UPPCL)
1.	25.5.2018	Plant DC and DC to UPPCL for all 96 time-blocks
2.	1.10.2018	Plant DC and DC to UPPCL for all 96 time-blocks
3.	7.7.2022	Plant DC and DC to UPPCL for all 96 time-blocks
4.	1.3.2023	Plant DC and DC to UPPCL for all 96 time-blocks
5.	12.4.2023	Plant DC and DC to UPPCL for all 96 time-blocks

- d) Place on record supporting RLDC/ WBES screenshots, downloadable reports, schedules, or certified records evidencing the above Plant DC declarations and DC to UPPCL.

4. The Respondents are permitted to file a reply, on or before **19.6.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **7.7.2026**. The parties are further permitted to file their respective written note of submissions by **7.7.2026**.

5. Subject to the above, the order in the Petition and in the IA was reserved.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

